

ACT No. XVIII OF 1878.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 31st December 1878.)

An Act to amend the Code of Civil Procedure,  
section 4.

Preamble.

WHEREAS it is expedient to amend the Code of Civil Procedure, section four; It is hereby enacted as follows:—

Amendment  
of Act X of  
1877, section  
4.

1. In the said section, for the words "local law" in each of the places where they occur, the words "any law heretofore or hereafter passed under the Indian Councils Act, 1861, by a Governor, or a Lieutenant-Governor, in Council" shall be substituted; and for the words "landlord and tenant," the words "landholders and their tenants or agents" shall be substituted.